

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.2586 of 2021

Dr. Ranganathan Rajya Pustakalaya Samiti,

... .. Petitioner/s

Versus

The State of Bihar

... .. Respondent/s

Appearance :

For the Petitioner/s : Mr. Navendu Kumar, Advocate
For the Respondent/s : Mr. P. K. Shahi (AG)

CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL ORDER

(Per: HONOURABLE THE CHIEF JUSTICE)

12 15-09-2023

A counter affidavit dated 27.07.2023 puts forth steps taken by the Government in making appointments to the post of Librarians. It is the submission of the Government that before proceeding with the selection, the Government has attempted to ascertain the sanctioned posts of non-teaching employees of Grade-III in University/Constituent Colleges of the State, so as to have a clear picture of the existing vacancies of the Librarians. A communication was issued to all the Universities which have been replied to and the collation of data has been going on. However, the Patna University and the Tilka Manjhi Bhagalpur University, Bhagalpur has not till date given the information sought for.

2. We, hence, implead *suo moto* the Patna



University, Ashok Raj Path, Patna - 800005, Bihar, (India) and the Tilka Manjhi Bhagalpur University, Bhagalpur, Bihar - 812007 as additional respondent Nos. 5 and 6.

3. The learned counsel for the petitioner to serve entire brief of the writ petition to the learned counsel representing Patna University, Patna and Tilka Manjhi Bhagalpur University, Bhagalpur or notice shall be served on the standing counsel. An affidavit shall be placed on record by the additional respondent within a period of two weeks.

4. Post this matter on 6th of October, 2023.

(K. Vinod Chandran, CJ)

(Partha Sarthy, J)

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